

FORM B
PUBLIC ANNOUNCEMENT
(Regulation 12 of the Insolvency and Bankruptcy Board of India
(Liquidation Process) Regulations, 2016)

FOR THE ATTENTION OF THE STAKEHOLDERS OF NEELKANTH SURGICAL INDUSTRIES PRIVATE LIMITED

Sl. NO.	PARTICULARS	DETAILS
1.	Name of Corporate Debtor	NEELKANTH SURGICAL INDUSTRIES PRIVATE LIMITED
2.	Date Of Incorporation Of Corporate Debtor	10.10.2011
3.	Authority under which Corporate Debtor is Incorporated / Registered	ROC Kanpur
4.	Corporate Identity Number/Limited Liability Identification Number of Corporate Debtor	U24233UP2011PTC046921
5.	Address of the Registered Office and Principal Office(if any) of Corporate Debtor	27/9 B.N. Road Lal Bagh, Lucknow, Uttar Pradesh, India, 226001
6.	Date of closure of Insolvency Resolution Process	17th September'2024
7.	Liquidation commencement date of corporate debtor	17.09.2024 (Order Received on 18.09.2024)
8.	Name and registration number of the insolvency professional acting as liquidator	Shravan Kumar Vishnoi IBBI/IPA-002/IP-N00040/2016-2017/10079
9.	Address and e-mail of the liquidator, as registered with the Board	BCC Tower, 1008, 10th Floor, Arjunganj, Lucknow, UP- 226002. SHRAVAN.VISHNOI@YAHOO.COM
10.	Address and e-mail to be used for correspondence with the liquidator	BCC Tower, 1008, 10th Floor, Arjunganj, Lucknow, UP- 226002. LIQUIDATORNEELKANTH@HOTMAIL.COM
11.	Last date for submission of claims	17.10.2024

Notice is hereby given that the National Company Law Tribunal Allahabad Bench has ordered the commencement of liquidation of the M/s Neelkanth Surgical Industries Private Limited on 17.09.2024 (Order Received on 18.09.2024).

The stakeholders of M/s Neelkanth Surgical Industries Private Limited are hereby called upon to submit their claims with proof on or before 17th October 2024, to the liquidator at the address mentioned against item No.10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with the proof in person, by post or by electronic means.

Submission of false or misleading proof of claims shall attract penalties.

[In case a stakeholder does not submit its claims during the liquidation process, the claims submitted by such a stakeholder during the corporate insolvency resolution process under the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016, shall be deemed to be submitted under section 38.]

SD/-

Shravan Kumar Vishnoi

Date: 20.09.2024

Place: Lucknow

IBBI Reg. No.: IBBI/IPA-002/IP-N00040/2016-2017/10079

AFA-No: AA2/10079/02/231124/203034

